

3

O.A.No.775/06

ORDER DATED: 17.11.2006

Heard Mr. T.K.Mishra, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

M.A. 736/06 has been filed by two Applicants to prosecute this case jointly. Having heard Ld. Counsel for the Applicant, joint prosecution of the case is allowed and the M.A. is disposed of accordingly.

Applicants are the retired Railway servants. It is the case of the Applicants that they were promoted to the post of Fitter Grade-I/Loco with effect from 01.03.1993 vide order dated 15.12.2000 under Annexure-A/2 but promotional benefits have not been granted to them. They have approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondents to fix their pay on promotional post with effect from 01.03.1993, to sanction and disburse the pension after fixing the pension on promotional post, to disburse the differential amount with effect from 01.03.1993 to the date of retirement and other consequential service benefits.

The Applicants had filed representation under Annexure-A/4 which is still pending with the Respondent No.4. Since the representation of the Applicants is pending with the Respondent No.4, this O.A. is disposed of, at the  $\beta$

admission stage, with direction to Respondent No.4 to dispose of the representation within one month from the date of receipt of this order.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels for both the parties.

*pmt*  
MEMBER (ADMN.)

*Adinghwa*  
VICE-CHAIRMAN